

(2020) 06 RAJ CK 0045

In the Rajasthan High Court

Case No : Criminal Miscellaneous Bail Application No. 3394 Of 2020

Suresh Chandra And Ors

APPELLANT

Vs

State

RESPONDENT

Date of Decision : 09-06-2020

Acts Referred:

Code Of Criminal Procedure, 1973 — Section 164, 439
Indian Penal Code, 1860 — Section 323, 365, 395
Arms Act, 1959 — Section 4, 25

Citation : (2020) 06 RAJ CK 0045

Hon'ble Judges : Kumari Prabha Sharma, J

Bench : Single Bench

Advocate : SS Sisodia, Mahipal Bishnoi

Final Decision : Allowed

Judgement

This bail application under Section 439 Cr.P.C. is laid by petitioners in connection with an FIR, wherein they are charged for offences punishable under Sections 323, 365, 395 of IPC and Section 4/25 of Arms Act.

Learned counsel for the petitioners submits that the complainant has stated in his statements recorded under Section 164 Cr.P.C. that the accused had taken him with them but later on dropped him back.

Learned Public Prosecutor has opposed the bail application. Having heard learned counsel for the parties and considering the facts and circumstances of the case, without expressing any opinion on merits of the case, I deem it just and appropriate to grant indulgence to the petitioners by enlarging them on bail.

Accordingly, the bail application under Section 439 Cr.P.C. is allowed and it is ordered that accused-petitioners (1) Suresh Chandra S/o Shri Devlal Gadri, (2) Mukesh @ Dhanraj S/o Shri Kisahlal @ Kanna, (3) Omprakash @ Prakash S/o Shri Sevaram Gadri and (4) Sohanlal @ Sonu S/o Shri Jaichand Jadri arrested in connection with F.I.R. No.48/2020, Police Station Railmagra, District Rajsamand,

may be released on bail; provided they furnishes a personal bond of Rs.50,000/- with two surety bonds of Rs.25,000/- each to the satisfaction of learned trial Court with the stipulation to appear before that Court on all dates of hearing and as and when called upon to do so.